



Naxal rehab panel wants Gowda encounter probed

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the National Human Rights Commission (NHRC).

Senior journalist Parvatheesha Bilidale and advocate KP Sripala had visited places in Hebri taluk on November 23 to assess the situation and understand the circumstances surrounding the death of Vikram Gowda in an encounter with the Anti Naxal Force (ANF).

Addressing a joint press conference on Thursday along with committee member and writer Banjagere Jayaprakash, they said Naxals should give up

their armed struggle and join the mainstream as there are avenues within the purview of law to fight for the cause of the poor. Till date, 14 Naxals have surrendered since the policy was introduced with amendments in 2015.

Parvatheesh, who has visited the Naxals' families, said they were facing hardship, and claimed to have advised them to persuade family members to surrender, by explaining the government's rehabilitation packages. There is compensa-

tion of Rs 2 lakh, Rs 4 lakh and Rs 7.5 lakh in three slabs for those who surrender, and the information has been disseminated in remote Naxal-infested areas, he said.

Among the Naxals who are active underground are John alias Jayanna, Mundagaru Latha, Sundari and Vanajakshi, Parvatheesh said.

"It is necessary for the state government to take appropriate legal action and investigate the Vikram Gowda murder case as per the guidelines of

the NHRC. In a parliamentary democracy, it is the responsibility of the government to ensure transparency and justice in killings committed by police forces outside the purview of the judiciary. Even after the recent encounter, the committee will continue its efforts to bring the remaining fighters in the forest to the mainstream," he added.

Forest department staff should stop harassing tribals in the name of law and imposing heavy fines.



Naxal rehab panel members seek probe into Vikram Gowda encounter

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action and investigate the Vikram Gowda murder case as per the guidelines of the NHRC. In a parliamentary democracy, it is the responsibility of the government to ensure transparency and justice in killings committed by police forces outside the purview of the judiciary. Even after the recent encounter, the committee will continue its efforts to bring the remaining

fighters in the forest to the mainstream," he added.

Forest department staff should stop harassing tribals in the name of law and imposing heavy fines. "At least once in two months, district and taluk level officials should hold public meetings near places where tribals live. It should formulate its own rules instead of the one-size-fits-all Central laws," they said.

'Only way to tackle Maoist movement is to solve problems of tribal people'

The Hindu Bureau

BENGALURU

The only way to tackle the Maoist movement in Karnataka is to solve problems being faced by the tribal people living in the Western Ghats, said Banjagere Jayaprakash, a member of the Karnataka State committee to oversee implementation of the rehabilitation policy to surrender/assimilate Left Wing Extremists (LWEs).

"Only alleviating the lives of tribals in these areas, ensuring they are not harassed in the name of forest laws, will make the Maoist movement irrelevant. Until and unless this is done, more Vikram Gowdas may take birth," he said, arguing against encounters as solution to the issue.

The committee has also demanded an FIR against police officials of the Anti-Naxal

Force (ANF) involved in the alleged encounter of Vikram, CPI (Maoist) leader, as per the National Human Rights Commission norms. "No inquiry has been instituted into the alleged encounter. The law must take its course and there should be no exception," Mr. Jayaprakash said.



Banjagere Jayaprakash

Appeal to Maoists

He also appealed to Maoists fighting in the forests to abjure armed struggle and join the mainstream. "We assure you that we will do our best to coordinate with the government, ensure your safe passage, and work with the government for a speedy trial in cases against you," he said.

Following the recent alleged encounter of Vikram, the committee visited areas in Hebri, Udupi district – the village where the alleged encounter took place and the villages surrounding it.

"Tribals of these areas have been living in pathetic conditions. There are constant complaints of harassment from the Forest Department, of cases and hefty fines levied over collection of minor forest produce. Most of them do not have any land documents. These villages are so remote that people have to walk 8 km one way to even work as manual labour. None of the government schemes, including the National Rural Employment Guarantee Scheme, have reached them. Except for solar lighting and heating that has reached these villages, no development initiatives have reached them," Mr. Jayaprakash said.



AIL-NHRC National Moot Court Competition, 2025

<https://www.sconline.com/blog/post/2024/11/28/ail-nhrc-national-moot-court-competition-2025/>

'The Army Institute of Law, Mohali (AIL)' in collaboration with 'The National Human Rights Commission of India (NHRC)' is conducting the AIL- NHRC National Moot Court Competition, 2025 to be held on January 23rd-25th. Published on November 28, 2024

By Bhumika Indulia

Mango kernel deaths: NHRC seeks report from Chief Secretary and Collector

<https://www.msn.com/en-in/news/India/mango-kernel-deaths-nhrc-seeks-report-from-chief-secretary-and-collector/ar-AA1uT5H0>

1d • 2 min read

BHUBANESWAR: The National Human Rights Commission (NHRC) has issued notices to the state government over the death of three tribal women after consuming mango kernel gruel in Mandipanka village in Kandhamal district last month.

The apex human rights panel asked the chief secretary and collector of Kandhamal to submit a detailed report and actions taken thereafter within four weeks.

The direction came following a petition filed by Supreme Court lawyer and civil rights activist Radhakanta Tripathy, who cited media reports highlighting the state of affairs of marginalised tribals in the hillside village.

Citing that three women died and four were hospitalised after consuming mango kernel gruel, the petitioner alleged that they were compelled to consume the inedible stuff due to food scarcity and died of food poisoning.

“The tribal women took the desperate measure of consuming the gruel due to inadequate and delayed supply of rice under the National Food Security Act (NFSA). This is not an isolated case but continuation of a series of such tragedies in the tribal pockets where several people consume mango kernels in the absence of sufficient food,” he alleged.

The geography of hunger has not changed decade after decade and the Mandipanka tragedy has shown that nothing has changed in Odisha even 23 years after the 2001 Rayagada hunger deaths which had become a national shame, the petitioner pointed out.

Stating that tribals have no other means of survival, and five kg of rice per person per month, distributed once three months, is not sufficient for them, Tripathy had requested the NHRC to investigate the matter through the Special Rapporteur of the Commission.

NHRC ने मुख्य सचिव और कलेक्टर से रिपोर्ट मांगी

<https://jantaserishta.com/local/odisha/nhrc-sought-a-report-from-the-chief-secretary-and-collector-3668855>

Triveni 28 Nov 2024 12:21 PM

BHUBANESWAR भुवनेश्वर: **राष्ट्रीय मानवाधिकार आयोग** National Human Rights Commission (एनएचआरसी) ने पिछले महीने कंधमाल जिले के मंडीपांका गांव में आम की गुठली का दलिया खाने से तीन आदिवासी महिलाओं की मौत पर राज्य सरकार को नोटिस जारी किया है। शीर्ष मानवाधिकार आयोग ने कंधमाल के मुख्य सचिव और कलेक्टर को चार सप्ताह के भीतर एक विस्तृत रिपोर्ट और उसके बाद की गई कार्रवाई प्रस्तुत करने को कहा है। यह निर्देश सुप्रीम कोर्ट के वकील और नागरिक अधिकार कार्यकर्ता राधाकांत त्रिपाठी द्वारा दायर याचिका के बाद आया है, जिसमें पहाड़ी गांव में हाशिए पर पड़े आदिवासियों की स्थिति को उजागर करने वाली मीडिया रिपोर्टों का हवाला दिया गया है।

इस बात का हवाला देते हुए कि आम की गुठली का दलिया खाने से तीन महिलाओं की मौत हो गई और चार को अस्पताल में भर्ती कराया गया, याचिकाकर्ता ने आरोप लगाया कि भोजन की कमी के कारण उन्हें अखाद्य पदार्थ खाने के लिए मजबूर होना पड़ा और भोजन विषाक्तता के कारण उनकी मृत्यु हो गई।

“राष्ट्रीय खाद्य सुरक्षा अधिनियम National Food Security Act (एनएफएसए) के तहत चावल की अपर्याप्त और देरी से आपूर्ति के कारण आदिवासी महिलाओं ने दलिया खाने का हताशा भरा कदम उठाया। उन्होंने आरोप लगाया कि यह कोई अकेला मामला नहीं है, बल्कि आदिवासी इलाकों में ऐसी त्रासदियों की एक श्रृंखला है, जहां कई लोग पर्याप्त भोजन के अभाव में आम की गुठली खाते हैं। याचिकाकर्ता ने कहा कि भूख का भूगोल दशकों से नहीं बदला है और मंडीपांका त्रासदी ने दिखाया है कि 2001 के रायगढ़ भूख से हुई मौतों के 23 साल बाद भी ओडिशा में कुछ नहीं बदला है, जो राष्ट्रीय शर्म बन गई थी। त्रिपाठी ने कहा कि आदिवासियों के पास जीवित रहने का कोई अन्य साधन नहीं है और प्रति व्यक्ति प्रति माह पांच किलो चावल, जो तीन महीने में एक बार वितरित किया जाता है, उनके लिए पर्याप्त नहीं है। उन्होंने एनएचआरसी से आयोग के विशेष प्रतिवेदक के माध्यम से मामले की जांच करने का अनुरोध किया था।

Only way to tackle Maoist movement is to solve problems faced by tribal people

<https://www.thehindu.com/news/national/karnataka/only-way-to-tackle-maoist-movement-is-to-solve-problems-faced-by-tribal-people/article68923321.ece>

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बरेली के प्रेमी ने चेन्नई की प्रेमिका के साथ दिया ये कांड, प्रेमिका ने मानवाधिकार आयोग से लगाई गुहार

<https://www.amritvichar.com/article/508514/bareillys-boyfriend-gave-this-scandal-to-his-girlfriend-from-chennai#gsc.tab=0>

By Vikas Babu On 28 Nov 2024 13:23:43

फतेहगंज पश्चिमी, अमृत विचार: चेन्नई की युवती ने बरेली के युवक के खिलाफ **राष्ट्रीय मानवाधिकार आयोग** में शिकायत की है। पीड़िता ने कुछ वीडियो भी पोस्ट किए हैं जो वायरल हो रहे हैं। पीड़िता ने फतेहगंज पश्चिमी क्षेत्र के एक युवक पर शादी का झांसा देकर संबंध बनाने और फिर गर्भवती होने पर छोड़ने का आरोप लगाया है। युवती का कहना है कि अब वह फिर बरेली आकर पुलिस अधिकारियों से शिकायत करेगी। फतेहगंज पश्चिमी क्षेत्र के शादीशुदा युवक की चेन्नई की युवती से इंस्टाग्राम पर दोस्ती हुई।

प्रेम- प्रसंग बढ़ने पर युवक ने प्रेमिका के घर जाकर मांग भरकर शादी की। शादी के बाद संबंध बनाए और जब युवती दो माह की गर्भवती हो गई तो उसे छोड़कर घर भाग आया। उसके बाद युवती उसकी तलाश में 19 नवंबर को युवक के घर पहुंची तो पता चला वह शादीशुदा है, उसके बच्चे हैं। आरोप है परिजनों के धमकाने पर युवती ने पुलिस को तहरीर दी थी। जिस पर पुलिस ने युवक को हिरासत में लिया था। बात नहीं बनने पर युवती से लिखवाकर बाद में उसे छोड़ दिया। उसको अब अपनी संतान को पिता के नाम देने की चिंता है।

पीड़िता ने बताया कि आरोपी वह उसके परिजन लगातार उसे धमकी दे रहे हैं। वीडियो जारी कर कहा कि अगर न्याय नहीं मिला तो वह जान दे देगी। आगे बताया कि उसकी अभी तक न तो दिल्ली और न ही बरेली के फतेहगंज पश्चिमी में मुकदमा दर्ज हुआ है। वह न्याय के लिए भटक रही है। वहीं पीड़िता ने राष्ट्रीय मानवाधिकार आयोग दिल्ली, राष्ट्रीय महिला आयोग दिल्ली कमिश्नर दिल्ली सहित चेन्नई दिल्ली व फतेहगंज पश्चिमी के थाना प्रभारियों को पत्र लिखकर आरोपी के खिलाफ कार्रवाई की मांग की है। वहीं महिला इसी माह बरेली आकर पुलिस अधिकारियों से मिलकर न्याय की गुहार लगाएगी।